GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

Notification No. 59/2021-Customs

New Delhi, the 29th December, 2021

G.S.R….. (E).- In exercise of the powers conferred sub-section (5) of section 3 of Customs Tariff Act, 1975 (51 of 1975), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 53/2017- Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 788(E), dated the 30th June, 2017, namely:-

In the said notification, in the Table,

(i) against serial number 1, for the entry in column (2), the entry “2709 00 10”, shall be substituted.

2. This notification shall come into force from the 1st day of January, 2022.

[F. No. 190354/286/2021-TRU]

(Gaurav Singh)
Deputy Secretary to the Government of India

Note: The principal notification No. 53/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 788(E), dated the 30th June, 2017 and was last amended by notification No. 40/2019-Customs, dated the 30th December, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 968(E), dated the 30th December, 2019.